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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH:  
AT HYDERABAD

OA NO. 1416/95

Date of Decision: 8th August, 1997

BETWEEN:

Ch. Raja Ratnam and  
Ch. Veera Venkata Satyanarayana .. Applicants.

AND

1. The General Manager,  
South Central Railway,  
Secunderabad
2. The Divisional Manager,  
South Central Railway,  
Vijayawada. .. Respondents

Counsel for the Applicant: Mr. A. Sudarshan Reddy

Counsel for the Respondents: Mr. N.R. Devaraj

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.))

None present for the applicant. Sri N.R. Devaraj,  
Sr. Standing Counsel for the respondents.

The applicant's husband passed away in 1981.  
Contrary to what has been claimed in the OA, he was not a regular  
employee since neither a temporary status was conferred on him  
nor were his services regularised. The extended scheme  
concerning employment of the wards of casual labourer dying in  
harness came into effect only in December 1986, i.e., 5 years

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the  
after demise of the applicant's husband. It is vaguely  
stated that the applicant made a representation praying for a  
compassionate appointment after he became major. Nothing is  
clear from this stray remark as to why an application was not  
made in time or even when exactly the 2nd applicant attained  
majority. Even so, there is no provision, as already stated,  
for his employment as no avenue existed for this purpose  
at the time of the demise of Ch. Venkata Rao. The cause of  
action, therefore, goes back to 1981. Besides the fact that  
the OA is time-barred, it is also noted that the Tribunal  
has no jurisdiction to adjudicate any matter the cause of  
action which arose as long back as 1981.

There are no merits in the OA. The same is disposed.

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(H. RAJENDRA PRASAD)  
MEMBER (ADMN.)

Date: 8th August, 1997.

KSM

Am 16/11/97  
Deputy Registrar (O) cc

18/8/97

T COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 8 - 8 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

in

C.A.NO. 1416/95

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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केन्द्रीय अधिकारी अधिकारण  
Central Administrative Tribunal  
HYDERABAD BENCH

DISPONITION

18 AUG 1997

हैदराबाद न्यायपीठ  
HYDERABAD BENCH